

S.No.	State	1993	1994	1995	Remarks (Figs. of 1995 are upto the month of)
6.	Gujarat	44	30	4	June
7.	Haryana	3	12	0	June
8.	Himachal Pradesh	0	0	1	September
9.	Jammu & Kashmir	0	0	0	March
10.	Karnataka	0	2	0	August
11.	Kerala	0	0	0	September
12.	Madhya Pradesh	1	17	28	July
13.	Maharashtra	3	11	1	August
14.	Manipur	2	3	1	September
15.	Meghalaya	0	0	0	July
16.	Mizoram	0	0	0	August
17.	Nagaland	0	0	0	September
18.	Orissa	25	22	4	April
19.	Punjab	0	11	0	August
20.	Rajasthan	32	0	7	July
21.	Sikkim	0	0	0	August
22.	Tamil Nadu	235	364	234	July
23.	Tripura	0	0	0	August
24.	Uttar Pradesh	17	12	3	August
25.	West Bengal	12	NA	13	May
Total :		753	790	629	

Source : Monthly Crime Statistics

Note : 1. Figures are provisional

2. NA stands for not available

#### Classification of Prisoners

737. SHRI RAM PAL SINGH :

SHRI PANKAJ CHOWDHARY :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Government propose to classify the prisoners of Tihar Jail;

(b) if so, the details thereof; and

(c) the time by which final decision is likely to be taken in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (PROF. M. KAMSON) : (a) to (c) According to the existing practice based on the jail manual, prisoners

are classified into two broad categories, viz., undertrials and convicts. Each of these is further subclassified into two categories. Thus, convicts are classified into Class 'B' and Class 'C' categories and undertrials have been similarly classified in two categories viz., 'B' and 'C'.

The High Court of Delhi in Civil Writ Petition no. 1178/94 has directed the Government of National Capital Territory of Delhi on September 15, 1995 to consider rationalisation of the classification of prisoners.

#### Carelessness of Senior Officers of Security

738. SHRI SATYA DEO SINGH :

SHRI SANAT KUMAR MANDAL :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Government have received any information in respect of carelessness of senior officers of security agencies regarding Prime Minister's security;

(b) if so, whether any enquiry has been conducted in this regard;

(c) if so, the outcome thereof;

(d) the action taken against the officers found guilty; and

(e) the preventive measures taken for future ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SYED SIBTEY RAZI) : (a) to (e). No instance of carelessness on the part of senior officers of the security agencies has come to the notice of the Government. However, on 28th Sept. 95, a FAX containing names of SPG Officers assigned to accompany the Prime Minister on an internal tour was sent to a wrong person. An enquiry into the incident has been held and the concerned official has been repatriated to his parent organisation. Necessary corrective measures in the matter have been initiated.

#### **Jharkhand Autonomous Council**

739. SHRI SHAILENDRA MAHTO : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether his Ministry, Government of Bihar and the representatives of Jharkhand Area agreed or reached an agreement last year to constitute a Jharkhand Area Autonomous Council for the development of Jharkhand Area;

(b) whether stress was laid by the Union Government to provide direct grants and financial as well as administrative autonomy to the above council;

(c) if so, the reasons for not providing direct grants and full autonomy to the Council so far;

(d) the steps proposed to be taken by the Government in this direction;

(e) whether the Government has directed the State Government of Bihar to hold elections of some of the representatives at the earliest so as to form the Council; and

(f) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (PROF. M. KAMSON) : (a) to (f) The role of the Union Govt. in the Jharkhand matter was to facilitate an Agreement between the representatives of the Jharkhand area movement and the Bihar Government. Consequent to the Agreement, the Bihar Assembly enacted the Jharkhand Area Autonomous Council Act, 1994 which inter-alia, provides for the Jharkhand Area Autonomous Council Fund to be set up under a special sub-head within the State Budget and to which all moneys realised or realisable and all moneys otherwise received by the Jharkhand Area Autonomous Council shall be credited.

The Act also provides that a minimum of 25 percent of the State's Annual Plan shall be specified for the Area of the Council.

While the Government has written to the Government of Bihar to implement the various provisions of the Jharkhand Area Autonomous Council Act, 1994, it is primarily for the State Government to ensure compliance of the provisions of the Act relating to release of funds and holding of elections to the Council.

#### **Reservation to Muslims**

740. SHRI RAM VILAS PASWAN : Will the Minister of WELFARE be pleased to state :

(a) whether the Government propose to provide reservation to the people belonging to Muslim community in the Central Government Service;

(b) if so, the details thereof; and

(c) the time by which a final decision is likely to be taken in this regard ?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE AND THE MINISTER OF STATE IN THE MINISTRY OF WELFARE (SHRI ASLAM SHER KHAN) : (a) and (b). No such proposal is under the consideration of the Government.

(c) In view of (a) above, question does not arise.

[English]

#### **Air and Doordarshan**

741. DR. AMRIT LAL KALIDAS PATEL : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) the number of employees working in different groups in All India Radio stations and Doordarshan centres in Gujarat;

(b) the number belonging to SCs/STs out of them;

(c) the number of reserved posts for SCs/STs lying vacant at these stations/centres; and

(d) the time by which these posts are likely to be filled up ?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI P.M. SAYEED) : (a) to (d). The information is being collected and will be laid on the table of the House.

#### **TADA**

742. SHRI INDRAJIT GUPTA : Will the Minister of HOME AFFAIRS be pleased to state :

(a) the number of persons who are in jails as undertrial prisoners under TADA, State-wise; and